

**IN THE CHAMBER OF CHAIRPERSON  
NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI  
Competition Appeal (AT) No.22 of 2017**

**IN THE MATTER OF:**

**K. Sera Sera Digital Cinema Private Limited .. Appellant**

**Vs.**

**Pen India Limited & Ors. .. Respondents**

**Present:**

**For Appellant: Mr. Rachit Patra and Mr. Sharad Arya, Advocates**

**For Respondents: Mr. Parminder Singh, Advocate for Respondent No. 1**

**Ms. Kalyani Singh and Ms. Shruthi Rao, Advocate for Respondent No. 3**

**Ms. Smita Andrews Advocate for Respondent No. 4**

**Mr. Samar Bansal, Mr. Manan Shishodia and Mr. Devahuti Pathak, Advocates for Respondent No. 5 (CCI)**

**ORDER**

**05.11.2018:** Mr. Rachit Batra, learned Counsel appearing on behalf of Appellant submits that he has been instructed by Appellant to withdraw the appeal as the Appellant does not want to pursue the same. Mr. Samar Bansal, learned Counsel for the Commission, Mr. Parminder Singh, learned Counsel for 1<sup>st</sup> Respondent, Ms. Smita Andrews, learned Counsel for 4<sup>th</sup> Respondent, and Ms. Kalyani Singh learned Counsel for 3<sup>rd</sup> Respondent have no objection to the same.

Prayer is allowed without any liberty to challenge the same very impugned order before this Appellate Tribunal. Appeal stands disposed of as withdrawn. No cost.

(Justice S. J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member (Judicial)

(Balvinder Singh)  
Member (Technical)

*Akc/Uk*